

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
IB-468/ND/2023

New IA- 1588/2024, New IA- 1603/2024

IN THE MATTER OF:

Star Synthetics Pvt. Ltd.

... **Applicant/Petitioner**

Versus

Vastrani Export Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the IT Dept. : Mr. Parth Semwal and Abhishek Maratha, Standing
Counsels

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1588/2024: In view of the averments made in the application, **the IA is allowed** and Mr. Sunil Kumar Agrawal IRP is appointed as RP.

IA-1603/2024: The IA has been preferred by the IRP for taking 3rd Status Report on record.

For the reasons stated therein, **the IA is allowed** and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)